

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

MA No. 42 of 2026

IN

Execution Application No. 69 of 2025

In the matter of:

Ajay Lal Malik

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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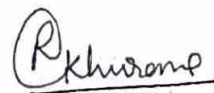
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Date: 11.05.2026

  
Sandeep Singh,

Regional Officer, HSPCB, Faridabad

Through



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

MA No. 42 of 2026

IN

Execution Application No. 69 of 2025

Reg. No. 102

Date 11/5/26

In the matter of:

Ajay Lal Malik

...Applicant

Versus

State of Haryana & Ors.

...Respondents

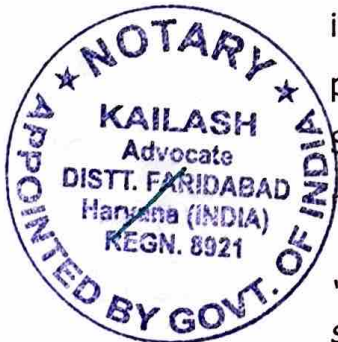
**ADDITIONAL REPORT BY WAY OF AFFIDAVIT OF SH.  
SANDEEP SINGH, REGIONAL OFFICER, HARYANA  
STATE POLLUTION CONTROL BOARD, FARIDABAD  
REGION (RESPONDENT NO. 2)**

MOST RESPECTFULLY SHOWETH: -

I, Sandeep Singh, Regional Officer, Haryana State Pollution Control Board, Faridabad Region, do hereby solemnly affirm and declare as under: -

1. That the present Additional Report/Status Report is being filed on behalf of Respondent No. 2 - Haryana State Pollution Control Board, Faridabad Region in compliance of the order dated 27.02.2026 passed by this Hon'ble Tribunal in the above noted matter regarding compliance of the provisions of the Solid Waste Management Rules, 2016 and Solid Waste Management Rules, 2025/2026, which is reproduced as under: -

*"Learned counsel for the Applicant has made statement seeking dismissal of the present Execution Application as withdrawn as fully satisfied. We have gone through order dated 10.09.2025 passed by this Tribunal in O.A. No. 33/2024 which covers mainly two different aspects- firstly, grievances of the Applicant regarding*



*mismanagement of garbage dumped at the bypass road, Sector 21A, Faridabad and order passed regarding construction of boundary wall and secondly, compliance with Solid Waste Management Rules, 2016 in all aspects.*

*In view of the statement made by learned counsels for the Applicant, the present Execution Application is dismissed as withdrawn as fully satisfied so far as prayer in the Execution Application is concerned.*

*However, we are of the considered view that the second aspect of compliance will all aspects of the Solid Waste Management Rules, 2016 has not yet been fully complied with by the respondents.*

*Accordingly, the Registry is directed to register Miscellaneous Application and put up the same before the Bench for further directions on 12.05.2026.*

*The respondents are directed to file additional reports regarding compliance with all aspects of Solid Waste Management Rules, 2016 with inclusion of suitable modifications in view of the Solid Waste Management Rules, 2026."*

2. That it is respectfully submitted that Haryana State Pollution Control Board (HSPCB) is continuously monitoring the compliance of the provisions of the Solid Waste Management Rules, 2016 and amendments/modifications notified there under by the MoEF&CC.

3. That in compliance of the directions passed by this Hon'ble Tribunal in Original Application No. 33/2024 as well as in the present Execution Application, inspections and monitoring of the concerned transfer stations, waste collection points and Municipal Solid Waste processing/disposal facilities situated within the jurisdiction of Municipal Corporation Faridabad are being carried out by the officers/officials of HSPCB from time to time.

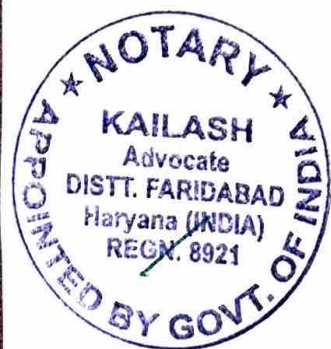
4. That during inspections and review of the compliance status, the Municipal Corporation, Faridabad has been directed to ensure proper collection, segregation, transportation, processing, and scientific disposal of Municipal Solid Waste in accordance with the provisions of



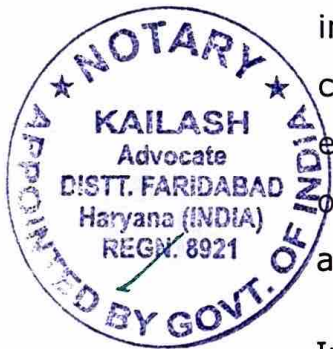
the Solid Waste Management Rules, 2016, and subsequent amendments/modifications. The Transfer Station at Sector-21 has proper boundary walls and adequate street lighting. A shed has been constructed at the station for storing incoming waste, which is kept on a concreted surface. An advisory board/pamphlet is displayed at the station. Maintenance staff and workers are deployed to ensure proper functioning of the facility. The station is registered on the online portal for vehicular movement and load tracking of trucks from the transfer station to the processing station. Proper maintenance of the green belt and paved road in front of the station is being carried out.

5. That HSPCB has also advised the Municipal Corporation Faridabad to ensure that no Municipal Solid Waste is dumped openly outside the designated transfer stations and processing facilities and that necessary environmental safeguards are maintained to prevent littering, foul smell, leachate generation and environmental pollution.
6. That it is submitted that the Municipal Corporation Faridabad has informed the answering respondent that various remedial and corrective measures are being undertaken for strengthening the Municipal Solid Waste Management system including transportation, handling and disposal mechanism within its jurisdiction. The Municipal Corporation Faridabad has initiated steps towards compliance of the provisions of the Solid Waste Management Rules, 2016 and amendments/modifications made therein along with the directions issued by this Hon'ble Tribunal. In this regard, tenders have already been floated for Door-to-Door Collection, Source Segregation, Transportation and scientific handling/disposal of Municipal Solid Waste for East and West Zones of Municipal Corporation Faridabad. The tendering process is under

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active consideration and is being undertaken to strengthen the overall Municipal Solid Waste Management system in a scientific and sustainable manner. Further, the proposal for establishment of an additional processing facility of 600 TPD is also under process with the competent authorities for administrative approval and allocation of funds. The answering respondent is continuously monitoring the progress and coordinating with the concerned local authority to ensure expeditious implementation of the proposed measures in compliance of the Solid Waste Management Rules, 2016 and 2026. That the answering respondent shall continue to undertake periodic inspections, monitoring and coordination with the concerned departments/local authorities for ensuring effective implementation and compliance of the provisions of the Solid Waste Management Rules, 2016 and amendments/modifications made therein.



In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present Report on record and pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

  
Deponent

**VERIFICATION:**

Verified at Faridabad on this 11<sup>th</sup> day of May 2026 that the contents of paras no. 1 to 6 of present report are true and correct to the best of my knowledge based on information derived from office record which I believe to be true. No part of it is false and nothing material has been concealed therein.

IDENTIFIED THE DEPONENT  
Executors And His/Her  
Signature/Thumbs Impression

  
ATTESTED  
Notary, Faridabad (Haryana)

  
Deponent

11 MAY 2026